

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

R.A.No.194/91 in
O.A.No.1373/91

Date of Order: 20.11.91

Union of India & Others Vs. Sh. S.K. Srivastava

O R D E R

This review application has been filed by the Union of India & Others, who were respondents in the above original application, seeking review of our judgement dated 9.9.91. We proceed to decide the same, by circulation, in accordance with the provisions contained in Rule 17(iii) of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. Section 22(3)(f) of the Administrative Tribunals Act, 1985, gives the same powers as are vested in the Civil Courts, vide Order 47 Rule I of the Code of Civil Procedure, according to which, a party aggrieved with any judgement/decision/order may seek review:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) on discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time of judgement was made, despite due diligence; or
- (iii) for any other sufficient reason.

3. We have examined the various points urged in the

(3)

review application, in the light of the provisions for review, referred to in para 2. To our mind, the points urged have been broadly dealt with the judgement against which the review application has been preferred. The review application, therefore, lacks merit, and is accordingly rejected.

The learned counsel for the applicants may be informed accordingly.

I. K. Rasgotra
(I. K. RASGOTRA)
MEMBER(A)

T. S. Oberoi 20.11.41
(T. S. OBEROI)
MEMBER(J)

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